

Before Shri R.S. Virk, District Judge (RETD.)
appointed to hear objections/representations in the matter of PACL Ltd.
as referred to in the order dated 15/11/2017, of the Hon'ble Supreme Court
passed in civil appeal no. 13301/2015 titled Subrata Bhattacharya vs SEBI.

File no. 435

Representation of Agents of PACL Namely: Sanjay Goyal of Muzzafarnagar

Present : None

Order:

1. This representation has been received by SEBI Office and forwarded to me.
2. An FIR No. 512 / 2015 stands registered at P. S. Nayi Mandi, Distt. Muzzafarnagar for offences under sections 420 / 467 / 468 / 471 / 406 / 504 / 506 / 120B of IPC wherein it has been alleged that the above named Sanjay Goyal as the then Manager of the Branch of PACL at Meerut in connivance with the director named S. Bhattacharaya of PACL had cheated the informant and others of offering plots upon investment in their company but did not do so even after the expiry of the prescribed periods during which they had duly deposited their respective instalments and when they represented in the matter, they were threatened with dire consequences.
3. The above named seeks inclusion of the above FIR for enquiry by this committee.
4. It may be noticed at the outset that I have been appointed to hear objections / representations of investors. The prayer in hand however does not call for any action by the committee. Filed be consigned to records.

Date : 24/01/2018


R. S. Virk
Distt. Judge (Retd.)